

ITEM NO.2

COURT NO.10

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).22705-22706/2013

(Arising out of impugned final judgment and order dated 14/01/2013 in CRR No. 25/2007,14/01/2013 in AR No. 383/2012,14/01/2013 in AFO No. 221/1980,14/01/2013 in CAO No. 11569/1980 passed by the High Court Of Bombay)

M/S SHERALI KHAN MOHAMED MANEKIA

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA & ORS.

Respondent(s)

(With appln. (s) for directions and permission to file additional documents)

Date : 24/02/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.Y. EQBAL

HON'BLE MR. JUSTICE KURIAN JOSEPH

For Petitioner(s)

Mr. Shyam Divan, Sr. Adv.
Mr. Ayaz Bilawala, Adv.
Mr. Manish Parikh, Adv.
Mr. Mahesh Agarwal, Adv.
Mr. Rishi Agrawala, Adv.
Mr. E. C. Agrawala, Adv.
Mr. Pratush Panjwani, Adv.

For Respondent(s)

(High Court of Bombay
& St. of Maharashtra)

Mr. Aniruddha P. Mayee, Adv.
Mr. Charuddatta Mahindrakar, Adv.
Mr. A. Selvin Raja, Adv.

(Resp.No.10)

Mr. Vinay Navare, Adv.
Mr. Satyajeet Kumar, Adv.
Mr. Keshav, Adv.
Ms. Abha R. Sharma, Adv.
Ms. Asha Gopalan Nair, Adv.

Mr. Sushil Karanjkar, Adv.
Mr. Ratan G. wasekar, Adv.
Mr. K. N. Rai, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

Hearing concluded. Judgment reserved.

[O.P. SHARMA]
COURT MASTER

[INDU POKHYRIYAL]
COURT MASTER